

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
W.P.(Cr.) (H.B.) (D.B.) No.317 of 2020

Abhishek Kumar  
@ Abhishek Kumar Ram ..... .. Petitioner

Versus

The State of Jharkhand & Ors. .... .. Respondents

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**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA**  
**HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : Mr. Mitul Kumar, Advocate  
For the State : Mr. Manoj Kumar, G.A.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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05/ 25.03.2021 Two weeks' time, as prayed for, is allowed to the learned counsel for the petitioner for removing the defects pointed out by the Office.

**(H. C. Mishra, J.)**

**(Rajesh Kumar, J.)**

R.Kr.